

[Sh. Hafiz Mohd. Siddiq]
handloom weavers in India used to manufacture woollen parda extralock cloth for army jawans of the country. Under the new policy of the Textile Ministry, mill-owners have procured modern machines from Germany to be used in India. For the last 25-30 years this cloth continued to be manufactured in the handloom sector providing employment to lakhs of weavers. Now the Defence Ministry is procuring this cloth from the mills. The mills produce this cloth on modern machines. As a result lakhs of weavers have been rendered jobless.

I request the Central Government to issue a directive to the Ministry of Defence to the effect that it should resort to its original practice of procuring this cloth from the handloom sector. This will provide employment to the poor weavers.

[English]

(vi) Demand for a Low-power T. V. Transmission Centre at Pathanamthitta in Kerala during the current year

SHRI P.J. KURIEN (Idukki): Sir, setting up of a low power transmission centre at Pathanamthitta in Kerala has been a long standing demand.

Pathanamthitta is the only district in Kerala which does not have TV transmission facilities. This district has the highest percentage of literacy and has a very large number of schools, colleges and technical institutions. Economically too, it is an advanced district. The people who bought TV sets as far back as in 1980 are still waiting to get transmission facility. This has created a sense of frustration in them.

Now that the Planning Commission has approved the proposal, I would request the Ministry of Information and Broadcasting to take immediate steps to set up the transmis-

sion centre at Pathanamthitta during this year itself.

[Translation]

(vii) Demand for relief measures for saving villages which have been affected by last year's flood

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Deputy Speaker, Sir, I beg to submit the following under rule 377. "India is predominantly an agricultural country, where 80 per cent of the people depend on agriculture. They fall victim to floods and drought every year. As a result of which the condition of agriculturists has been deteriorating day by day. Consequently, the studies of their children have suffered a setback, who are the future builders of our country. Jahanabad parliamentary constituency in Bihar, has suffered a heavy loss due to floods and the best land of the hundreds of villages turned into rivers or deserts. As regards the grant of relief to the victims of floods, the State Government says that it has no funds for the purpose. Therefore, I request the Central Government to take advance measures to settle 10,000 people of this area elsewhere because it is but definite that if no safety measures are taken in respect of these villages within next two months, these villages will be swept away during the coming rainy season. Moreover, it is the duty of the Government to protect the people from natural calamities.

(viii) Demand for a Committee to inquire into the grievances of the staff of BHEL units in regard to promotion avenues, norms for transfers etc.

[English]

DR. A. KALANIDHI (Madras Central):

Since the inception of the Bharat Heavy Electricals Limited, the management has not taken proper care of the supervisory staff. The management is not following the norms in regard to promotion of the supervisory staff in various cadres despite several representations. Different criteria have been followed in regard to grant of bonus to the workers and the supervisory staff. The Committee appointed for the purpose of wage revision has not come out with any tangible recommendations and no wage revision has taken place since long.

It is, therefore, requested that a Committee be constituted to look into the grievancés of the staff particularly in regard to promotion avenues, norms for transfer, house rent allowance and appointment of widows of the deceased in service etc.

A training cell should also be opened so that the employees may improve their prospects

12.24 hrs.

THE WORKERS AND CINEMA THEATRE
WORKERS (REGULATION OF EMPLOY-
MENT) AMENDMENT BILL

[English]

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI JAGDISH
TYTLER): Sir I beg to move:

" That the Bill to amend the Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981 as passed by Rajya Sabha, be taken into consideration."

As the hon. Members are aware, the
Cine Workers and Cinema Theatre Workers

(Regulation of Employment) Act was passed in 1981 and provides for regulation of the conditions of employment of certain cine workers and cinema theatre workers, The law prohibits employment of such workers without agreement and provides mechanism for conciliation and adjudication of disputes. Under the Act, the Central Government is the appropriate Government.

Under the Industrial Disputes Act, the State Governments are the appropriate authority in respect of establishments under the cinema industry. Such establishments are also covered by the Shops & Establishments Act which are administered by the State Governments. It is therefore, felt that the same Government viz. State Governments which administer the Industrial Disputes act in relation to the establishments in the cinema industry should also administer the present Act. Since there is no provision under the Act for delegating the powers of the Central Government to the State Government, the amendment proposes to provide for this delegation on the pattern of the provisions under the Industrial Disputes Act.

It is felt that the proposed amendment will facilitate better and effective implementation of the provisions of the Act.

MR. DEPUTY SPEAKER: Motion
Moved:

" That the Bill to amend the Cine-workers and Cinema Theatre Workers (Regulation of Employment) Act 1981, as passed by Rajya Sabha be taken into consideration"

SHRI SRIHARI RAO (Rajahmundry) :
Mr. Deputy Speaker, Sir, I support this very simple and quarter-page Bill. It is for the purpose of introducing Section 22A to create a new chapter in the Cine-workers and Cin-